

**Canara Bank**  
PATHERGATTY BRANCH, H.No. 22-7-110, II Floor, SVJ Shopping Mall, Pathargatty, Hyderabad-500002. Phone no: 040-23438735  
Email: cb0609@canarabank.com

**POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)**

Whereas, The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 06.02.2023, demand notice paper publication dated 16.02.2023 calling upon the borrower M/s. AVAZ BROTHERS, represented by its proprietor SHRI. MOHD AYAZ HUSSAIN (proprietor) to repay the amount mentioned in the notice, being Rs.45,17,289/- (Rupees Forty Five Lakhs Seventeen Thousand Two Hundred eighty Nine only), within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 28th day of April of the year 2023. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of Rs. 46,66,620.55/- (Rupees Forty six lakhs sixty six thousand six hundred twenty and Paise fifty five only) and interest thereon. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

**Description of the Immovable Property:** All that House bearing MCH No. 20-2-875 admeasuring 201 Sq.Yds equivalent to 168.05 Sq.mtr situated at inside Doodhbowli, Hyderabad. Bounded by: North : H.No. 20-2-870, South : Passage, East : Shop No. 20-2-871 to 874, West : HOUSING BOARD PROPERTY

Date : 28.04.2023, Place : Hyderabad Sd/- Authorised Officer, CANARA BANK

**BAJAJ HOUSING FINANCE LIMITED**  
Corporate office: Corebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.  
Branch Office: Door No. 38-8-28, 3rd Floor, Above KTM Bike Showroom, Opp: All India Radio Station, Punnamma Thota, M.G Road, Vijaywada-520010

**Demand Notice Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.**

Undersigned being the Authorized officer of M/s. Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/ Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/ Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become **Non Performing Assets**. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/ undelivered, as such the Borrower(s)/ Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./ Name of the Borrower(s)/ Co-Borrower(s) Guarantor(s) & Addresses	Address of the Secured/ Mortgaged/ Immovable Asset/ Property to be enforced	Demand Notice Date and Amount
Branch: Vijaywada. Lan No.: H409HLL0294508 and H409HLT0293333. F. M. Mandro (Borrower) 2. Padmavathi Makreddy (Co-Borrower) Both At Flat No. 507, Block-F Bheema Pride, Jeedimetla, Near Suchitra Circle, Quthbullapur Mandal, Hyderabad. 500054.	All that piece and parcel of the Non-Agricultural property described as: flat no 506, fourth floor, Sri Balaji Apartments, in survey no.5174b,5173b, Gollapudi, Vijaywada. 521225. East: Open To Sky West : Open To Sky & Flat No. 505 North Common Corridor South : Open To Sky	25th April 2023 Rs. 26,92,431/- (Rupees Twenty Six Lacs Ninety Two Thousand Four Hundred Thirty One Only)

This step is being taken for substituted service of notice. The above Borrowers and/ or Co-Borrowers Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 05.05.2023, Place: HYDERABAD Sd/- Authorised Officer, Bajaj Housing Finance Limited

**Chola**  
Corporate Office: 1<sup>st</sup> Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai - 600001.

**APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE (For Immovable Property)**

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment And Finance Company Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(2) of the said Act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon the borrowers (Names & Addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name and Address of the Borrower/s & Loan Account No.	Date of Demand Notice	Outstanding Amount	Description of the Property Possessed	Date of Possession
1.	Loan Account No. XHGLGU00002643155 Borrower & Co-Borrower a) Sirkoti Krupayothi b) Sirkoti Suroji Babu Both Are R/At : D. No. 19-15-130/A Ipd Colony, 4 <sup>th</sup> Line Sangadigunta, Guntur Guntur, Andhra Pradesh 522003	20.02.2023	Rs. 28,86,656/- (Rupees Twenty Eight Lakhs Eighty Six Thousand Eight Hundred Fifty Six Only) as on 20.02.2023	All that part and parcel of property situated at Guntur District, Guntur Sub - District, within the limits of Guntur Municipal Corporation area, Guntur City, sangadigunta, Indrapriyadarshin Colony, opposite to 3 and 4 Lanes, Guntur Village D. No. 1169/A1, out of Ac. 2-51 cts., northern side therein Ac. 1-24 cts., an extent of 71-5/9 Sq.yds., with RCC house with Municipal Old Assessment No. 59055/A, Present Assessment No. 95568, (with nearest Door No. 15-8-16) along with Electricity S.C. No. 1111500181058 along with its deposits, Municipal water Tap connection, Latrine, bathroom and others with all fixtures and fitting thereof Bounded by :- East : Property of Kakaraparthi padmavathi, 55-00', South : 23 feet wide Road 3'-00', West : Property of Sirkoti Krupa jyothi 27-08' Again, South : property of (Sirkoti Krupa jyothi) 19'-00' Again West : Property of Udaya Sunitha 25'-06', North : Site sold by Gudapati Chinadurgai and others, 22'-00'.	02.05.2023 Possession

Place : Guntur / Andhra Pradesh  
Date : 02.05.2023  
For Cholamandalam Investment and Finance Company Limited  
Authorised Officer

**IDBI BANK | IDBI BANK LTD.**  
ZONAL OFFICE,  
# 5-9-89/1 & 2, Chapel Road, Hyderabad-500001, Ph.No.040-67694283

**POSSESSION NOTICE [under Rule 8(1)]**

Whereas, The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("the Act") and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated 10.02.2023 calling upon the Borrower : Shri Paturi Murali Krishna to repay the amount mentioned in the notice being Rs.26,59,059/- (Rupees Twenty Six Lakh Fifty Nine Thousand and Paise Fifty Nine Only) as on 09.02.2023 plus applicable interest and charges thereon within 60 days from the date of the receipt of the said notice

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the Property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 26<sup>th</sup> day of April, 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the Property and any dealings with the property will be subject to the charge of the IDBI Bank Limited for an amount of Rs.26,59,059/- (Rupees Twenty Six Lakh Fifty Nine Thousand and Paise Fifty Nine Only) plus applicable interest and charges thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE PROPERTY**  
(As per the Registered Sale Deed No. 10920 of 2019 dated 23.07.2019) All that the Flat bearing No.402 in Fourth floor with a plinth area of 615 Sft (including common area & Car parking) together with undivided share of land 22 Sq. Yds (out of 530 Sq. Yds) in Block No.3, on Plot No. 10 in -WHITE FIELD APARTMENT- in Survey No.146, forming part of layout called "JAYABHERI PARK- developed under HUDA Permit No.5944/MP2/HUDA/96, situated at Kompally Village, Gandimisamma-Dundigal Mandal, Medchal-Malkajgiri District, Telangana State, and bounded by: For land/plot: North: Plot No.11, South : Neighbors Land, East : 30' wide Road, West: Plot No.13. For flat : North: Flat No. 403, South : Open to sky, Lift & Staircase, East : 5' Corridor West: Open to Sky

Date : 26.04.2023  
Place : Hyderabad Sd/-Authorised Officer IDBI Bank Limited

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SHRI T.G.S. NARAYANA**

Notice is hereby given that the National Company Law Tribunal, Bench-I, Hyderabad in the case of Insolvency Resolution Process under section 95 of the code has ordered commencement of the Insolvency Resolution Process against SHRI T.G.S. NARAYANA residing in Hyderabad on 27-04-2023 vide its order CP (IB) No. 255/95/HDB/2022 filed by STATE BANK OF INDIA u/s 95 of IBC for the Personal Guarantee extended to M/s. Blossom Oils and Fats Limited.

The creditors of SHRI T.G.S. NARAYANA are hereby called upon to submit their claims with proof on or before 23-05-2023 to the Resolution Professional at Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082

The Creditors may submit their claims through electronic means, or through courier, or speed post or registered post or by hand delivery

PARTICULARS OF PERSONAL GUARANTOR T.G.S. NARAYANA	
1. Name of the Personal Guarantor	SHRI T.G.S. NARAYANA
2. Address of the Personal Guarantor	208, Kamalapur Colony, Srinagar Colony, Hyderabad, Telangana-500073. Also at: 6-3-609/147/A, Anandnagar Colony, Khairatabad, Hyderabad, Telangana-500004.
3. Insolvency commencement date	27-04-2023
4. Estimated date of closure of Individual Insolvency Resolution Process	24-10-2023
5. Last date for Submission of claims	23-05-2023

**DETAILS OF THE RESOLUTION PROFESSIONAL**

6. Name and registration Number of the Insolvency Professional acting as Resolution Professional	Mummaneni Vazra Laxmi IBBI/PA-001/IP-P00919/2017-2018/11526
7. Address and E-Mail of the Resolution Professional, as registered with the Board	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com
8. Address and e-mail to be used for correspondence with the Resolution Professional	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com

Note : Submission of false or misleading proofs of claim shall attract penalties, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Date : 02-05-2023  
Place: Hyderabad Mummaneni Vazra Laxmi  
Resolution Professional

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SHRI T.G.P. PRASHANTH**

Notice is hereby given that the National Company Law Tribunal, Bench-I, Hyderabad in the case of Insolvency Resolution Process under section 95 of the code has ordered commencement of the Insolvency Resolution Process against Shri T.G.P. Prashanth residing in Hyderabad on 27-04-2023 vide its order CP (IB) No. 257/95/HDB/2022 filed by STATE BANK OF INDIA u/s 95 of IBC for the Personal Guarantee extended to M/s. Blossom Oils and Fats Limited.

The creditors of Shri T.G.P. Prashanth are hereby called upon to submit their claims with proof on or before 23-05-2023 to the Resolution Professional at Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082

The Creditors may submit their claims through electronic means, or through courier, or speed post or registered post or by hand delivery.

PARTICULARS OF PERSONAL GUARANTOR T.G.P. PRASHANTH	
1. Name of the Personal Guarantor	Shri T.G.P. Prashanth
2. Address of the Personal Guarantor	208, Kamalapur Colony, Srinagar Colony, Hyderabad, Telangana-500073. Also at: 6-3-609/147/A, Anandnagar Colony, Khairatabad, Hyderabad, Telangana-500004.
3. Insolvency commencement date	27-04-2023
4. Estimated date of closure of Individual Insolvency Resolution Process	24-10-2023
5. Last date for Submission of claims	23-05-2023

**DETAILS OF THE RESOLUTION PROFESSIONAL**

6. Name and registration Number of the Insolvency Professional acting as Resolution Professional	Mummaneni Vazra Laxmi IBBI/PA-001/IP-P00919/2017-2018/11526
7. Address and E-Mail of the Resolution Professional, as registered with the Board	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com
8. Address and e-mail to be used for correspondence with the Resolution Professional	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com

Note : Submission of false or misleading proofs of claim shall attract penalties, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Date : 02-05-2023  
Place: Hyderabad Mummaneni Vazra Laxmi  
Resolution Professional

GOVERNMENT OF TAMIL NADU  
**Kariapatti Town Panchayat,**  
Town Panchayat Administration, Virudhunagar District

R.O.C.No. 95/2022-A1 AMRUT 2.0 SCHEME 2022-2023. Dated: 24.04.2023  
Re - Tender Notice

- Complete Tender Details Visit us <https://tntenders.gov.in>.
- E-Tender (Double Cover System) Invited for Improvement of Water Supply Scheme Rs.1027.00/-Lakhs By Executive Officer, Kariapatti Town Panchayat.
- Package Wise Tender Schedule can be downloaded from <https://tntenders.gov.in>, <https://tntenders.tn.gov.in> 29.04.2023 To 08.05.2023.
- A) Last Date To download and Submit the E-Tender : 08.05.2023 Evening 3.00 P.M.  
B) Tender Opening Date & Time : 08.05.2023 Evening 3.30 P.M.

K.Senthil  
Chairman,  
Kariapatti Town Panchayat,  
Virudhunagar District.

A.M.Sri Ravikumar  
Executive Officer,  
Kariapatti Town Panchayat,  
Virudhunagar District.

**VARIMAN GLOBAL ENTERPRISES LIMITED**  
1-2-217/10, 3rd & 4th Floor, Gagan Mahal, Domalguda, Hyderabad, Telangana - 500029. CIN:L67120TG1993PLC016767

**NOTICE OF EXTRA ORDINARY GENERAL MEETING, REMOTE E-VOTING INFORMATION**

- Notice is hereby given that the 1st Extra-Ordinary General Meeting (EGM) for the FY 2023-24 of the Company will be held on Wednesday, the 24th day of May, 2023 at 11:00 A.M. through Video Conferencing and Other Audio-Visual Means (VC) to transact the business as set out in the Notice of the EGM.
- The EGM is being convened through VC/OAVM in compliance with the applicable provisions of the Companies Act, 2013 read with MCA General Circular No. 02/2021 dated January 13, 2021 read with Circular No. 11/2022 dated December 28, 2022, 20/2020 dated May 05, 2020 in conjunction with Circular No. 14/2020 dated April 08, 2020 and Circular No. 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021 and 20/2021 dated December 08, 2021 (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/20/2019 dated May 12, 2020 and SEBI/HO/CFD/CMD2/CIR/20/21/11 dated January 15, 2021, respectively. Physical attendance of the members is not required for the EGM. Members desirous of attending the EGM through VC/OAVM may attend the EGM by following the procedure prescribed in the EGM Notice.
- In terms of the aforesaid circulars, electronic copies of the Notice of the EGM have been sent to all the shareholders whose e-mail ids are registered with the Company, Registrar & Share Transfer Agent/Depository Participants and process has been completed on 02.05.2023. Hence, no physical copy of the EGM Notice has been dispatched. These documents are also available on the website of the Company [www.varimanglobal.com](http://www.varimanglobal.com) and can also be accessed from the website of the stock exchange i.e. BSE Limited at [www.varimanglobal.com](http://www.varimanglobal.com).
- Shareholders will be provided with a facility to attend the EGM through VC/OAVM through the CDLS e-Voting systems. Shareholders may access the same at <https://www.evotingindia.com> under shareholders/ members login by using the remote e-voting credentials. The link for VC/OAVM will be available in shareholders members' login where the EVSN of Company will be displayed.
- As required under section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Company has engaged the services of Central Depository Services (India) Limited to provide e-voting facility to the shareholders of the Company. Members holding shares in dematerialized form as on the cut-off date i.e., 17.05.2023 may cast their votes electronically on the business as set forth in the Notice of the EGM through the electronic voting systems of CDLS (remote e-voting).
- Members are hereby informed that:
  - The business set forth in the Notice of the EGM may be transacted through remote e-voting systems at the EGM.
  - The remote e-voting shall commence on 21.05.2023 (9.00 AM IST) and shall end on 23.05.2023 (5.00 PM IST). Members may note that once the votes are cast on a resolution, the members shall not be allowed to change it subsequently.
  - The cut-off date for determining the eligibility to vote by remote e-voting systems at the EGM shall be 17.05.2023.
  - Remote e-voting module will be disabled after 5.00 PM IST on 23.05.2023.
  - Any person who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holding shares as of the cut-off date, may obtain the login ID and password by sending request at company RTA i.e. Aarthi Consultants Private Limited. However, if the share is already registered with CDLS, for remote e-voting then he/ she can use his/her existing users ID and password for casting the vote.
  - The facility for e-voting will also be made available during the EGM and those members present in the EGM through VC facility and have not cast their vote on the resolution through remote e-voting and/or otherwise not barred from doing so shall be eligible to vote through the e-voting systems at the EGM. The members who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again.
  - The manner of voting remotely for members holding shares in dematerialized mode and members who have not registered their e-mail addresses is provided in the Notice of the EGM.
  - Members who have not registered their e-mail addresses with respective depository participants are requested to update their e-mail addresses with Company's Registrar and Share Transfer Agent, Aarthi Consultants Private Limited to receive copies of EGM Notice, instruction for remote e-voting and instruction for participation on the EGM through VC.
  - In case you have any queries or issues regarding e-voting, you may refer to the frequently asked Question (FAQS) and e-voting manual available at [www.evotingindia.com](http://www.evotingindia.com), under help section or write an email to helpdesk.evoting@cdslsindia.com or call 040-27638111, 27634445 or contact Mr. D. Srinish, Managing Director at 1-2-217/10, 3rd & 4th Floor Gagan Mahal, Domalguda, Hyderabad, Telangana - 500029, email id: info@springfieldssec@gmail.com and Ph: 040-27676198.
  - The Board of Directors of the Company has appointed M/s. VivekSurana & Associates, Practicing Company Secretaries as the Scrutinizer to scrutinize the e-voting process and voting at the EGM in a fair and transparent manner. The results declared along with the Scrutinizer's report shall be communicated to the stock exchange and will also be displayed on the Company website [www.varimanglobal.com](http://www.varimanglobal.com) within 48 hours from the conclusion of EGM.

For and on behalf of the Board  
For Variman Global Enterprises Limited  
Sd/-  
Madhu Mala Solanki  
Company Secretary & Compliance Officer

Place : Hyderabad  
Date : 02-05-2023

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SMT. T.G. SAROJA**

Notice is hereby given that the National Company Law Tribunal, Bench-I, Hyderabad in the case of Insolvency Resolution Process under section 95 of the code has ordered commencement of the Insolvency Resolution Process against SMT. T.G. Saroja residing in Hyderabad on 27-04-2023 vide its order CP (IB) No. 253/95/HDB/2022 filed by STATE BANK OF INDIA u/s 95 of IBC for the Personal Guarantee extended to M/s. Blossom Oils and Fats Limited.

The creditors of SMT. T.G. Saroja are hereby called upon to submit their claims with proof on or before 23-05-2023 to the Resolution Professional at Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082

The Creditors may submit their claims through electronic means, or through courier, or speed post or registered post or by hand delivery.

PARTICULARS OF PERSONAL GUARANTOR SMT. T.G. SAROJA	
1. Name of the Personal Guarantor	SMT. T.G. Saroja
2. Address of the Personal Guarantor	208, Kamalapur Colony, Srinagar Colony, Hyderabad, Telangana-500073. Also at: 6-3-609/147/A, Anandnagar Colony, Khairatabad, Hyderabad, Telangana-500004.
3. Insolvency commencement date	27-04-2023
4. Estimated date of closure of Individual Insolvency Resolution Process	24-10-2023
5. Last date for Submission of claims	23-05-2023

**DETAILS OF THE RESOLUTION PROFESSIONAL**

6. Name and registration Number of the Insolvency Professional acting as Resolution Professional	Mummaneni Vazra Laxmi IBBI/PA-001/IP-P00919/2017-2018/11526
7. Address and E-Mail of the Resolution Professional, as registered with the Board	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com
8. Address and e-mail to be used for correspondence with the Resolution Professional	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com

Note : Submission of false or misleading proofs of claim shall attract penalties, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Date : 02-05-2023  
Place: Hyderabad Mummaneni Vazra Laxmi  
Resolution Professional

**IDBI BANK | IDBI BANK LTD.**  
ZONAL OFFICE,  
# 5-9-89/1 & 2, Chapel Road, Hyderabad-500001, Ph.No.040-67694283

**POSSESSION NOTICE [under Rule 8(1)]**

Whereas, The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("the Act") and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated 21.09.2022 (which was subsequently published in the Newspapers (Financial Express and Nava Telangana December 5, 2022 due to non-delivery by Post), calling upon the Borrower : Shri Santhosh Lasetti S/o Lasetti Suraiah and Mrs Prameela Lasetti W/o Lasetti Suraiah to repay the amount mentioned in the notice being Rs.14,15,659.38 (Rupees Fourteen Lakh Fifteen Thousand Six Hundred Fifty Nine and Paise Thirty Eight Only) as on 10.09.2022 plus applicable interest and charges thereon within 60 days from the date of the receipt of the said notice

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the Property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 27<sup>th</sup> day of April, 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the Property and any dealings with the property will be subject to the charge of the IDBI Bank Limited for an amount of Rs.14,15,659.38 (Rupees Fourteen Lakh Eighty Two Thousand Eighty Nine and paise Thirty Eight Only) as on 10.04.2023 plus applicable interest and charges thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE PROPERTY**  
(As per Registered Sale Deed in name of Sri Lasetti Santhosh S/o Suraiah bearing Doct. No. 3019 of 2018 Dated: 20.03.2018)  
**SCHEDULE-I:** All the part & parcel of property out of Sy.No. 366, 367, 368, 371, 372, 373, 374, 375 & 396 Situated at village at Mancherla in hitech colony, in block No.3, H.No.3-407/29-15, finished, Fourth Floor, Flat No.403 RCC Plinth Area 1082 Sft of the multi storied building namely "Sathya Sai Residency" being constructed on the land bearing Lay-out Plot No. 181 182 & Part of Plot No. 183 of the Lay Out Permission No.58/2006, as shown in Schedule-II together with undivided share of land 39.69 Sq.Yards = 33.18 Sq.mtrs, in the land out of the total extent of 635.00 sq.yards, within the limits of Mancherla Municipality, Revenue Mandal Mancherla, Dist: Mancherla, Regn.Dist Adilabad, Revenue District and Sub-District Mancherla as per the plan enclosed in the Registered sale deed No.3019 of 2018 dated 20.3.2018  
**Boundaries:** East : Corridor, West : Open to Sky, North : Open to Sky, and South: Open to Sky and Flat No.402.

**SCHEDULE-II Land/Plot No. 181, 182 & Part of 183**  
The Plot No.181, 182 & Part of Plot No.183 measuring 635.00 Sq.yards, equivalent to 530.96 Sq.Mts. in Sy.No. 366, 367, 368, 371, 372, 373, 374, 375 & 396 of Mancherla, Hi-Tech Colony, Mancherla Municipal Council, Mancherla Dist, with the following **Boundaries:** East : Plot No.184 and 185, West : 40 feet Road, North: Plot No.180, and South: Remaining land of owners out of Plot No.183 and then 100 feet Road.

Plot No.181	-200.00 Sq.Yds
Plot No.182	-200.00 Sq.Yds
Plot No.183	-401.00 Sq.Yds
Total area of 3 Plots	-801.00 Sq.Yds
Less: Area left open out of Plot No.183	-166.00 Sq.Yds
Plot Area for Construction	-635.00 Sq.Yds

Date : 27.04.2023  
Place : Hyderabad Sd/-Authorised Officer IDBI Bank Limited

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF M/s. JAIRAM FOUNDRY PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate Debtor	M/s. JAIRAM FOUNDRY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	30/04/2009
3. Authority under which corporate debtor is incorporated / registered	ROC-Hyderabad
4. Corporate Identity No/ Limited Liability Identification No of corporate debtor	U28990TG2009PTC063504
5. Address of the registered office and principal office (if any) of corporate debtor	SY.No. 21, Mahadevpur Village Nemuragomula Gram Panchayat, Bibi Nagar Mandal Nalgonda Nalgonda Telangana-508126, India.
6. Insolvency commencement date in respect of corporate debtor	28.04.2023 (Order Pronounced on 28.04.2023 and Online Copy Received on 02.05.2023)
7. Estimated date of closure of insolvency resolution process	25.10.2023
8. Name and Registration number of the insolvency professional acting as interim resolution professional	<b>Malireddy Ramana Reddy</b> IBBI/PA-003/IP-P-00308/2020-2021/13452
9. Address and e-mail of the interim resolution professional, as registered with the board	Flat No.202, H.No 8-3-191/155 (16/A) Sai Saurabh Residency, Vengal Rao Nagar Hyderabad -500038, Telangana Email: ramanareddyysrp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Malireddy Ramana Reddy</b> Flat No 403, Nirmal Tower, Dwarakapuri colony, Beside Sai Baba Temple, Punjagutta, Hyderabad-500082. Email: jairamfoundry.cirp@gmail.com
11. Last Date for submission of claims	16.05.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) -NA-
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. -NA- 2. -NA-
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	IBBI website or email to Email: jairamfoundry.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the M/s. JAIRAM FOUNDRY PRIVATE LIMITED on 28.04.2023. The creditors of M/s. JAIRAM FOUNDRY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 16.05.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 02.05.2023  
Place: Hyderabad Sd/-  
(Malireddy Ramana Reddy)  
Interim Resolution Professional

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